

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**(Criminal Miscellaneous Jurisdiction)**

**A.B.A. No. 3125 of 2020**

-----  
Raghu Yadav

..... Petitioner

**Versus**

The State of Jharkhand

.....Opposite Party

-----  
**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**

**Through:- Video Conferencing**

-----  
For the Petitioner

: Mr. Shree Nivas Roy, Advocate

For the State

: Mr. Ravi Prakash, Spl. P.P.

-----  
**02/Dated: 09/09/2020**

Learned counsel for the petitioner has submitted that though there are defect nos.3 and 9(i) to 9(iv) in the bail application as pointed out by the stamp reporter but he has filed an undertaking that he shall remove the defects within 30 days after the physical court starts and prayed for hearing of the anticipatory bail application, as petitioner is apprehending his arrest during pandemic of Covid-19.

Considering the same, this Court is inclined to hear the anticipatory bail application on merits, but with condition that petitioner shall remove the defects within 30 days after the physical court starts.

Joint Registrar (Judicial) is directed to ensure the compliance of this order after the physical court starts so as to remove the defects.

Heard, learned counsel for the petitioner, Mr. Shree Nivas Roy and learned counsel for the State, Mr. Ravi Prakash.

After some argument, learned counsel for the petitioner seeks permission withdraw this application since processes under Sections 82 and 83 of the Cr.P.C. have already been issued.

Permission is granted.

Accordingly, the instant anticipatory bail application is dismissed as withdrawn.

**(Kailash Prasad Deo, J.)**